

diplomatic relations with a regime which fails to observe even elementary decencies in its international relations and diplomatic behaviour."

श्री अशु सिन्धिया (मुंगेर) में काम रोकने के प्रस्ताव रखने के लिए सदन की अनुमति चाहता हूँ।

Mr. Speaker: Nobody is objecting to leave being granted. Leave is granted.

Now, the Finance Minister is replying to the General Budget debate at 3 P.M.; so, after his reply we shall take up this. It may be round about 4 o'clock; it will be taken up immediately after the Finance Minister's reply.

12.22 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORT OF THE INDIAN INSTITUTE OF TECHNOLOGY, BOMBAY, FOR THE YEAR 1965-66.

The Minister of Education (Dr. Triguna Sen): Sir, I beg to lay on the Table a copy of the Annual Report of the Indian Institute of Technology, Bombay, for the year 1965-66. [Placed in Library. See No. LT-611/67].

ANNUAL REPORT OF THE EMPLOYEES' STATE INSURANCE CORPORATION FOR THE YEAR 1965-66 AND NOTIFICATIONS UNDER COAL MINES PROVIDENT FUND AND BONUS SCHEMES ACT, 1948.

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla): Sir, on behalf of Shri Lalit Narayan Mishra, I beg to lay on the Table—

- (1) A copy of the Annual Report of the Employees' State Insurance Corporation for the year 1965-66, under section 36 of the Employees' State Insurance Act, 1948. [Placed in Library. See No. LT-610/67].

(2) A copy each of the following Notifications under section 7A of the Coal Mines Provident Fund and Bonus Schemes Act, 1948:—

- (i) The Andhra Pradesh Coal Mines Provident Fund (First Amendment) Scheme, 1967, published in Notification No. G.S.R. 743 in Gazette of India dated the 20th May, 1967. [Placed in Library. See No. LT-612/67].
- (ii) The Rajasthan Coal Mines Provident Fund (First Amendment) Scheme, 1967, published in Notification No. G.S.R. 744 in Gazette of India dated the 20th May, 1967. [Placed in Library. See No. LT-613/67].
- (iii) The Neyveli Coal Mines Provident Fund (First Amendment) Scheme, 1967, published in Notification No. G.S.R. 745 in Gazette of India dated the 20th May, 1967. [Placed in Library. See No. LT-614/67].
- (iv) The Coal Mines Provident Fund (First Amendment) Scheme, 1967, published in Notification No. G.S.R. 777 in Gazette of India dated 27th May, 1967. [Placed in Library. See No. LT-615/67].

SIXTEENTH REPORT OF THE UNION PUBLIC SERVICE COMMISSION AND ALL INDIA SERVICES (MEDICAL ATTENDANCE) AMENDMENT RULES, 1967.

Shri Vidya Charan Shukla: Sir, beg to lay on the Table—

- (1) A copy each of the following papers under article 323 (1) of the Constitution:—
 - (i) Sixteenth Report of the Union Public Service Commission for the period 1st April, 1965, to 31st March,

[Shri Vidya Charan Shukla]

1966. [Placed in Library.
See No. LT-616/67].

- (1) Memorandum explaining the reasons for no-acceptance by Government of the Commission's advice in the case referred to in para 33 of the above Report. [Placed in Library. See No. LT-617/67].
- (2) A copy of the All India Services (Medical Attendance) Amendment Rules, 1967, published in Notification No. G.S.R. 824 in Gazette of India dated the 3rd June, 1967, under sub-section (2) of section 3 of the All India Services Act, 1951. [Placed in Library. See No. LT-618/67].

nical Education for the term ending on the 29th April, 1970, subject to the other provisions of the said Resolution".

Mr. Speaker: The question is:

"That in pursuance of clause i(f) of paragraph 3 of the Ministry of Education Resolution No. F. 16-10/44-E. III, dated the 30th November, 1945, as amended from time to time, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the All India Council for Technical Education for the term ending on the 29th April, 1970, subject to the other provisions of the said Resolution".

The motion was adopted.

12.23 hrs.

PRIVATE MEMBERS' BILLS AND RESOLUTIONS COMMITTEE

FOURTH REPORT

Shri Khadilkar (Khed): Sir, I beg to present the Fourth Report of the Committee on Private Members' Bill and Resolutions

ELECTION TO COMMITTEE

ALL INDIA COUNCIL FOR TECHNICAL EDUCATION

The Minister of Education (Dr. Triguna Sen): Sir, I beg to move the following:—

"That in pursuance of clause i(f) of paragraph 3 of the Ministry of Education Resolution No. F. 16-10/44-E. III, dated the 30th November, 1945, as amended from time to time, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the All India Council for Tech-

12.24 hrs.

GENERAL BUDGET—GENERAL DISCUSSION—Contd.

Mr. Speaker: The House will now resume general discussion of the General Budget for 1967-68. All the parties have almost exhausted the time allotted to them, except the Congress, the Jana Sangh and the DMK. Jan Sangh has got 21 minutes; the D.M.K. has got 9 minutes and Independents Group also has got some time. Shri Himatsingka may continue his speech.

Shri Himatsingka (Godda): Sir yesterday, I gave facts and figures about food production and I said that the production that we have in the country, if it is properly procured and distributed, should be sufficient specially when we are importing certain quantities from America and other countries. If the zonal system and other difficulties in the matter of distribution are standing in the way and if you create the feeling of scarcity which makes the people to hoard more